

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

CP No. 378/44/NCLT/MB/MAH/2017

Under Section 441 of the Companies Act,
2013

In the matter of
M/s. L & t Valves Ltd., L & T House, Ballard
Estate, Mumbai - 400001.
.... Applicant Company

Registrar of Companies, Mumbai
.... Respondent

Order delivered on: 18.10.2017

Coram:

Hon'ble M.K. Shrawat, Member (J)

Hon'ble Bhaskara Pantula Mohan, Member (J)

For the Petitioner: Mr. Faisal Sayyed, Advocate i/b. Manilal Kher Ambalal & Co. –
Authorised Representative for the Applicant.

Per: M. K. Shrawat, Member (J)

ORDER

1. Refer to order pronounced on 22nd September, 2017 by NCLT, Mumbai Bench, Mumbai, the applicant company and its Authorised Representative namely M/s. Manilal Kher Ambalal & Co. have paid/remitted total amount of ₹ 35,000/- (₹ Thirty-Five Thousand Only) through Demand Drafts, bearing No. 029454 dated 04th October, 2017 drawn on Pay and Accounts Officer, Ministry of Corporate Affairs, Mumbai, towards Compounding fees. Direction of payment of fine is complied with. As a result, the offence of violation of Section 149 r.w. S. 441 of the Companies Act, 2013, stood compounded.
2. The Registrar of Companies, Mumbai is hereby directed to give effect of this order as provided under Section 441 (3) (c) (d) of the Companies Act, 2013.
3. Ordered Accordingly.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Sd/-

M.K. SHRAWAT
Member (Judicial)

Dated: 18th October, 2017